SHRI MURASOLI MARAN: That means he has not laid it on the Table of the House. He has to come back

THE DEPUTY CHAIRMAN: He has laid it. I have allowed him to lay it- I have allowed him with my discretion to allow it, (Interruptions). Later he will come back and share with the House the reasons why there was a delay. I am giving this assurance. At least listen to the Chair sometimes. (Interruptions)

- I. Valuation Report (1989-90) of the Life Insurance Corporation of India.
- II. Notification of the Ministry of Financ (Deptt of Economic Affairs) pablishing the amendment relating to Deposit Scheme for Retiring Em ployees of Public Sector Companies.
- III. Notification of the Ministry of Finance (Department of Economic Affairs) publishing the National Saving Scheme (Amendment) Rules, 1991.
- IV. Notification of the Ministry of Finance (Department of Revenue) and related papers.
- 5. THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I lay on the Table—
 - I. A copy (in English and Hindi) of the Twentieth Valuation Report of the Life Insurance Corporation of India, for the year 1989-90 under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT—102/91].
 - II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. 15|10 91-NS-IT, dated the 22nd April, 1991 and Notification No. 2|19|89-NS-li, dated the 23rd April, 1991, publishing the amendments relating to Deposit Scheme for Retiring Em-(Placed in Library. See No. LT—191) [Placed in Library. See No. LT—101/91]

- IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under Section 41 of the Finance Act. 1979 together with ex planatory memoranda thereon:—
 - (1) G.S.R. No. 1001(E), dated the 26th December 1990 exempting H.E. Mr. Habib Boulares, Minister of Foreign Affairs of Tunisia and three members of the delegation on their visit of India from 27th to 29th December, 1990. from the payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.
 - (2) G.S.R. No. 82(E), dated the 19th February, 1991 exempting H. E. Mr. Gerand Collins and five members of the delegation on their visit to India from 20th *to* 25th February. 1991, from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.
 - (3) G.S.R. No. 87(E) dated the 22nd February, 1991 exempting H.E. Mr. Mohammed Ebrahim Massoud Minister of State & Member of the Cabinet (a special Envoy of the kind Fahd of Saudi Arabia) and four members of the delegation on their visit to India from 24th to 25th Febuary, 1991 from payment of foreign travel tax leviable thereon in respect of their in ternational journey to any place out side India.
- (4) G.S.R, No. 94(E) dated the 28th February. 1991 exempting H.E. Dr. Richard Von Weizsaecker, President of Republic of Germany Mrs. Mari-

anne Von Weizsaecker and thirty eigth members of the delegation on their visit to India from 28th February to 6th March, 1991 from payment of foreign travel tax leviable in respect Of their international journey to any place outside India.

Papers Laid

- (5) G.S.R. No. 95(E) dated the 28th February, 1991 exempting H.E. Mr. Hans Dietrich Genscher, Minister for Foreign Affairs of the Federal Republic of Germany Mrs.GenscVier and Sixteen members of the delegation on their visit to India from 28th February, 1991 to 2nd March, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.
- (6) G.S.R. No. 149(E) dated the 18th March, 1991 exempting H.E. Dr. Abdul Rehman-Bin Ibrahim Al-Awadi Minister of State of Kuwait (a special envoy of the Emir of Kuwait) and four members of the delegation on their visit to India from 17l'n to 19th March, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.
- (7) G.S.R. No. 183(E) dated the 26th March, 1991 exempting H.E. Mr. Nizar Hamdoon. Permanent Under Secretary and special Envoy of the President of the Republic of Iraq and one Alide on their visit to India from 28th to 29th March, 1991 from payment of foreign travel tax leviable theron in respect of their international journey to any place outside India.
- (8) G.S.R. No. 198(E) dated the 2nd April, 1991 exempting His Excellency Mr. Shahryar Khan, Foreign Secretary of Pakistan and four members of the delegation on their visit to India from 4th to 7th April 1991 from payment of roreign travel tax leviable thereon in respect of their international journey to any place outside India.

(9) G.S.R. No. 199(E) dated the 2nd April, 1991 exempting Lt. Gen. Shamim Alam Khan, Chief of General Staff, Pakistan and six members of the delegation on their visit to India from 31st March 1991 to 4th April, 1991 from payment of foreign travel tax leviable thereon in respect of their- international journey to any place outside India.

on the Table

- (10) G.S.R. No. 211(E) dated the 9th April, 1991 exempting H.E. Mr, Arpad Goncz and President of Republic ot Hungary, Madame Arpande Goncz and Twenty six members of the delegation on their visit to India from 10th to 15th April. 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.
- (12) G.S.R. No. 248(E) dated the 1st May, 1991 exempting Mr. Li Jong Ok Vice President of the DPR of Korea and nine members of Che delegation on their visit to India from 7th to 11th May 1991 from payment of foreign travel tax leviable thereon in repect of their international journey to any place outside India.
- (12) G.S.R. No. 249(E) dated the 1st May. 1991 exempting H.E. Mr. Shin-yog Lho, Special Envoy of the President of Republic of South Korea and his wife on their visit to India from 30th April 1991 to 4th May, 1991 form payment of foreign travel tax leviable, thereon in respect ot their international journey to any place outside India. [Placed in Library See No. LT—28/91]

श्री सुरेश पचौरी (मध्य प्रदेश) मैडम ... (व्यवधान) पाक भारतीय महिलाश्रों की ट्रांजिट फसिलीटी विदडाकर जी है। इस संबंध में भारत सरकार को अपनी तरफ से अञ्जिक्शन देना चाहिए पाकिस्तान सरकार को और इस संबंध में मंत्री जी को भी सदन में स्टेटमें € देना चाहिए ।

THE DEPUTY CHAIRMAN: If you want to raise this issue, please come with a special mention. I will permit it. Let us now go ahead with the list. Special mentions. Shrimati Bijoya Chakravarty.

RE. SAFETY OF SHRI DORAISWAMY, IOC OFFICIAL

थी सैयद सिम्ते ग्ली (उत्तर प्रदेश) : महोदय, यो एन जी०सी र्वे सिनियर श्राफिलर मि इरैस्वामी मिलिटेंट्स के कब्जे में हैं। एनकी काफी दिनों से इस समस्या का सामना करना पह रहा है। दुरैंस्वामी की खरियत क्या है, उनकी स्थिति क्या हैं, इससे उनके परिवार वाले व देश के सारे लोग उनके बारे में चितित हैं । सरकार इस संबंध में मिलिटेट्स से क्या बात्मीत कर रही है और मिलिटेंट्स का क्या रिएक्शन है ? दुरेस्वामी जी कब तक छोड़े जायेंगे ? किस आशाव दी स्थिति तं सरकार गुजर रही हैं, बातचीत में कोई अवरोध तो नहीं हैं और वे कितनी जल्दो रिलीज कर दियें जायेगे, इस श्रीर म सरकार का ध्यान दिलातें हुए गृह मंत्री जी से भाहूंगा कि वे छपया हमारी शंकाओं का समाधान करें और हमें बताएं कि मि० द्रैस्वामी की इस समय क्या स्थिति है क्योंकि वे काफी दिनों से टरोग्स्ट ग्रौर मिलिटेंट्स के कब्जे में हैं ... (व्यवधान)

SHRI SURESH KALMADI (Maha rashtra): The Government must come for ward with a statement. So many days have elapsed.

श्री सैयद सिब्ते रजी: इस सिल्सिल में मैं गह मंत्री जी से चाह गा कि वे क्षया बताने का कष्ट करें कि मि दरैस्वामी की स्थिति क्या है, आखिर वह कहां हैं ? वह सेफ भी हैं या नहीं ? माननीय गृह मंत्री की छोर से सदन में एक वक्तव्य इस संबंध में याना चाहिए। यह किसी की जान का सवास है, उसकी सुरक्षा और सेफ्टी का संघाल है, उसके परिवार से लगे हुए लोगों के अञ्चात का सवाल हैं। इस चीज से देश के लोग काफी तंग या चके हैं। यासा म के संदर क्या हो रहा है है किस प्रकार से आज वहां कितने लोग अपहल किए जा चके हैं उनको भी मिलिटेट्स किस तग्ह से अपने पास रखे हुए हैं ...(व्यवधान)

मैं चाहुंगा कि कृपया गृह मंत्री जी हमें इसके ऊपर यह तो ग्राम्बास्त करें कि दुरैंस्वामी जी खौरियत से हैं, क्शल से हैं, धीर उनके जीवन को कोई खतरा तो नहीं है ? इस संबंध में सरकार मिलिटेंट्स से क्या बातचीत कर रही है ?

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): What is the condition of Mr. Doraiswamy? We want to know that. It is a very important matter. The family of Mr. Doraiswamy should also be informed. Madam I request, through you, the Home Minister to make a statement on this matter.

श्री राम नरेश यादव (उत्तर प्रदेश): महोदया, यह बहुत गंभीर मामला है भीर आज तक सरकार की तरफ से कोई वयान इतनी वही घटना के बाद नहीं आया है ... (व्यवधान) देश में किस तरह से धातंकवाद बह रहा है ...(व्यवधान) इस योग सरकार का ध्यान दिलाना जरूरी है ग्रीर गृह मंत्रीजी सदन में मौजूद हैं इस संबंध में एक बयान आना चाहिए ...(व्यवधान) यह अतिकवाद किस तरह से बढ़ रहा है ...(व्यवधान)

उपसमापति : मंत्री जी खड़े हैं, धाप अपया तशरीक रखिए। धपना स्थान ग्रहण कीजिए, जबाब देने का मौका दीजिए।

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I quite appreciate the anxiety of hon. Members that Doraiswamy of the IOC has been with the kidnappers for some time. My only request to all the hon. Members will be kindly do not create a situation wherein the kidnappers may get a feeling that now the Government is being pressurised. The negotiations are at the final stage. Unfortunately you have raised the question only at a time when the negotiations are at the final stage. In the House if you have to pressurise me like this, I do not know whether it is going to have any adverse effect. (Interruptions),